

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.215

Appeal/3(AHM)2024

Proceedings under Section 248 r.w 252 of Co. Act, 2013 r.w NCLT Rules, 2016

IN THE MATTER OF:

DEPARTMENT OF INCOME TAX

.....Applicant

Vs

ASTRO GEMS & JEWELRY PRIVATE LIMITED & Ors.

.....Respondent

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/ Income Tax : Ms. Bhumi Gandhi, Adv. (Proxy)

For the Respondent : Mr. Dhawal Shah, Adv.

For the RoC : Ms. Rupa Sutar, Deputy RoC

ORDER

Ld. Counsel appears for Private Respondent and seeks time to file Vakalatnama as well as reply which be filed within two weeks with advance copy to, opposite side. Thereafter, rejoinder if any.

Re-list on 06.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)